

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

6. I.A. 1574/2024  
In  
C.P. (IB)-1043(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.04.2024**

NAME OF THE PARTIES: IDBI Bank Limited

VS

Mumbai Metro One Private Limited.

SECTION 7 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1574/2024**

Ld. counsel for the applicant/CD submits that present I.A. has become  
infructuous and seeks permission to withdraw the same. Permission is granted  
and accordingly, I.A. is **dismissed as withdrawn.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Rajeev---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)